

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.114
(IB)-715(PB)/2021

IN THE MATTER OF:

State Bank of India (Through RP Mr. Gian Chand Petitioner/Applicant
Narang)

Vs.

Mr. Atul Mahindru

.... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the State Bank of India : Ms. Shweta Saini, Adv.

For the RP : Mr. Abhishek Anand & Karan Kohli, Advs.

ORDER

New IA-2224/2024

Ld. Counsel Mr. Abhishek Anand appeared through VC on behalf of the RP.

Ld. Counsel Ms. Shweta Saini appeared on behalf of the State Bank of India.

At request and with consent of the parties, list the matter for a physical hearing **on 05.06.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)